

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Kirlamupudi B and C Estates, Dontamuru and Rayavaram Impartible Estates Act, 1926

7 of 1926

[23rd November, 1926]

CONTENTS

- 1. Short title
- 2. <u>Kirlampudi and C Estates, Dontamuru and Rayavaram Estates to be impartible within the meaning of the Andhra Pradesh (Andhra Area) Impartible Estates Act, 1904</u>
- 3. <u>Savings</u>

Kirlamupudi B and C Estates, Dontamuru and Rayavaram Impartible Estates Act, 1926

7 of 1926

[23rd November, 1926]

An Act to declare the Kirlampudi and C Estates, Dontamuru and Rayavaram Estates to be impartible within the meaning of the Andhra Pradesh (Andhra Area) Impartible Estates Act,1904. Preamble:- Whereas it is expedient to declare that the Kirlapudi Band C Estates, Dontamuru and Rayavaram Estates are impartible and that their proprietors cannot exercise unrestricted powers of alienation in respect thereof; and whereas the previous sanction of the Governor General has been obtained; It is hereby enacted as follows

1. Short title :-

This Act may be called "The Kirlamupudi B and C Estates, Dontamuru and Rayavaram Impartible Estates Act, 1926".

2. Kirlampudi and C Estates, Dontamuru and Rayavaram Estates to be impartible within the meaning of the Andhra Pradesh (Andhra Area) Impartible Estates Act, 1904:-

Notwithstanding any decision of Courts, rule of law or enactment to the contrary, the Kirlampudi B Estate, except the village of Kirlampudi, Kirlampudi C Estate, Dontamuru and Rayavaram Estates in the East Godavari District, are hereby declared to be impartible estates within the meaning of the Andhra Pradesh (Andhra Area) Impartible Estates Act, 1904 and shall in the hands of the present owner as well as of his heirs and successors be subject to the provisions of that Act.

3. Savings :-

This Act shall not affect any alienation made or debt incurred before the commencement of this Act.